

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.126/MP/2017**

- Subject : Petition for declaration and direction as to the status of the 400 kV D/C Transmission Line from India Gandhi Super Thermal Power Station (Aravalli Power Station) to Daulatabad owned, operated, and maintained by Haryana Vidyut Prasaran Nigam Limited (HVPNL).
- Petitioner : Uttar Haryana Bijli Vitran Nigam Limited and Ors.
- Respondents : Power System Operation Corporation Limited (POSOCO) and Ors.
- Date of Hearing : **13.1.2025**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, Haryana Discoms  
Shri Shubham Arya, Advocate, Haryana Discoms  
Ms. Reeha Singh, Advocate, Haryana Discoms  
Ms. Tanya Singh, Advocate, Haryana Discoms  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Shri Sashwat Dubey, Advocate, CTUIL  
Ms. Swapna Seshadri, Advocate, APCPL  
Ms. Ritu Apurva, Advocate, APCPL  
Shri Karthikeyan, Advocate, APCPL  
Shri Gajendra Sinh, NLDC  
Shri Alok Mishra, NLDC  
Shri Debajyoti, NLDC

**Record of Proceedings**

Learned senior counsel for the Petitioners submitted that pursuant to the APTEL's judgment dated 18.11.2024 in Review Petition No. 3 of 2024, the Petitioners have filed their additional affidavit dated 10.1.2025 placing on record the computation of the payments/refunds to be made by CTUIL/POSOCO to the Petitioners. Learned senior counsel further submitted that in terms of the said judgment, the Commission is also required to determine whether the Petitioners should be paid simple or compound interest, the rate of interest, and in case the compound interest is granted, then the frequency of rests.

2. The Representative of the Respondent, POSOCO / NLDC, sought three weeks to verify such computation and file a response thereon.

3. Considering the above, the Commission permitted the Respondents, POSOCO/ NLDC, and CTUIL to file their response to the Petitioner's additional affidavit dated 10.1.2025, if any, within four weeks with a copy to the Petitioners, who may file its rejoinder thereof, if any, within weeks thereafter.

4. The POSOCO-NLDC was directed to submit on an affidavit within two weeks the details of the transmission charges and losses payable by the petitioner for drawl of its share of power from IGTPS for the period from 3.6.2014 till 4.5.2018.

5. CTUIL was directed to submit on an affidavit within two weeks the details of the invoices raised and payment received from the Petitioner along with dates for the period 3.6.2014 till 4.5.2018.

6. The Petition will be listed for hearing on **13.3.2025**.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**